

**Budgetary allocations to States**

\*277. PROF. ALKA BALRAM KSHATRIYA:†  
DR. T. SUBBARAMI REDDY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has decided to make additional budgetary allocations for current fiscal year to the States;

(b) if so, whether the Commission is shuffling funds from one head to another to help hard pressed States;

(c) if so, whether Centrally sponsored schemes would be provided money from State share of Rs. 10 crores additional funds and State share may be squeezed;

(d) if so, the details of funds utilisation by Planning Commission; and

(e) to what extent this has helped deserving States to meet their financial position?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M. V. RAJASEKHARAN): (a) to (e) A Statement is laid on the Table of the House.

**Statement**

(a) The Full Planning Commission at its meeting held on 9.9.2004 has approved allocation of the lumpsum provision made in respect of Central Assistance related to the National Common Minimum Programme (NCMP) for the Annual Plans of State during the current financial year are given in the Statement-I (See below).

(b) and (c) No, Sir.

(d) and (e) The additional lumpsum budgetary provision in respect of Central Assistance related to NCMP in Annual Plans of State during the current year has been allocated under different items of Additional Central Assistance. This will enable State Governments to meet NCMP objectives in the respective sectors within their overall Plan outlay.

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†The question was actually asked on the floor of the house by Prof. Alka Balram Kshatriya.

**Statement-I****Additional Budgetary Allocation for Schemes under State Plan  
in 2004-05 (Be)****(Rs. Crore)**

Sl. No.	Major/Minor heads for Central Assistance	Additional Allocation during 2004-05
I	ACA for Nutrition Support for Primary Education (Midday Meal Programme)	1132.00
II	National Slum Development Programme	336.00
III	Special Plan Assistance	1600.00
IV	Accelerated Irrigation Benefit Programme (AIBP)	870.00
V	National Social Assistance Programme (NSAP)	510.00
VI	Rashtriya Sam Vikas Yojna (RSVY)	115.00
VII	National E-Governance Action Plan (NEGAP)	62.00
	<b>GRAND TOTAL</b>	<b>4625.00</b>

प्रो अलका क्षत्रिय: सभापति महोदय, राज्यों के विकास कार्यों के लिए केन्द्र सरकार द्वारा अपने विभिन्न मंत्रालयों के जरिए केन्द्र प्रायोजित योजनाओं के लिए राशि दी जाती है। मैं मंत्री जी से जानना चाहती हूँ कि केन्द्र सरकार द्वारा दिए जाने वाले संसाधनों का अपव्यय रोकने के लिए क्या सरकार अपने द्वारा प्रायोजित योजनाओं की सारी राशि सीधे राज्यों को सौंपना चाहती है? अगर गाइगिल-मुखर्जी फारमूले के तहत यह हस्तांतरण किया जाएगा तो इससे विकसित राज्यों के लिए करीब 20 प्रतिशत कटौती होने की आशंका है। मैं माननीय मंत्री जी से पूछना चाहती हूँ कि क्या सरकार गाइगिल-मुखर्जी फारमूले में कोई संशोधन करना चाहती है और यह संशोधन कब तक होगा?

SHRI M.V. RAJASEKHARAN: Sir, normally, the Planning Commission makes budgetary allocation for annual plans of States which consists of normal Central assistance, additional Central assistance for executing externally-aided projects and additional Central assistance for special and other programmes. During the current year, in the Budget Estimates, Rs. 25,188.0 crores was provided as normal Central assistance, Rs. 7,000 crores as additional Central assistance for externally-aided projects and Rs. 20,151.93 crores under different special items as additional Central assistance. In addition to this, Rs. 10,000 crores were provided in the

Budget Estimates for 2004-05 out of which a lumpsum provision for assistance relating to the National Common Minimum Programme for annual plans of the States has been provided. Out of this amount of Rs. 10,000 crores, Rs. 6,000 crores has been earmarked for the Central plan and Rs. 3,900 crores as additional Central assistance to the State Plans. Now, after the full Planning Commission's meeting, which was held on 9th September, 2004, it was decided to make allocations for the National Common Minimum Programme (*Interruptions*)

श्री सभापति : आप बैठ जाइए, जिस मॅबर ने क्वॅश्चन पूछा है, वह समझ रही हैं।

SHRI M.V. RAJASEKHARAN: Therefore, Sir, under these particular allocations, the Central assistance has been provided to take care of the National Common Minimum Programme. As far as the second part of the question regarding the shuffling is concerned, it is not done.

प्रो० अलका क्षत्रिय: सर, मैंने पूछा था कि यह राशि राज्यों को सीधे देने के लिए सरकार तैयार है और इसके लिए क्या सुधार किया गया है? अब *doosra swal hai* उस प्रश्न का जवाब तो आया नहीं।

श्री सभापति: जवाब नहीं आया तो क्यों पूछ रही हो?

प्रो० अलका क्षत्रिय: दूसरे सवाल का जवाब आ जाए वही बहुत है।

श्री सभापति: ठीक है, मैं कह देता हूं।....(व्यवधान).... पहले का जवाब दिलवा दूं वही बहुत है।

प्रो० अलका क्षत्रिय: मुझे दूसरा सवाल तो करने दीजिए। अच्छा, पहले का जवाब दे दें, फिर मौका दे दीजिए।...(व्यवधान)...

श्री सभापति: मंत्री जी ने उत्तर दिया है और जिन को समझना है, वह समझ रही हैं। don't disturb please. माननीय सदस्य आप एक मिनट ठहर जाइए ....(व्यवधान)... मुझे मालूम नहीं इस सदन में क्या व्यवस्था है, मैं जानकारी करना चाहूंगा, माननीया सदस्या हिंदी में प्रश्न कर रही हैं तो क्या माननीय मंत्री महोदय उसी भाषा में उत्तर दे सकते हैं? ....(व्यवधान)... मैं तुम्हारी पैरवी कर रहा हूं और आप बीच में बोल रही हैं।

श्रीमती सुषमा स्वराज: साइमल्टेनियस ट्रांसलेशन में कोई दिक्कत नहीं है।

SHRI M.V. RAJASEKHARAN: Sir, I can give answer only in English.

MR. CHAIRMAN: Okay, carry on.

SHRI M.V. RAJASEKHARAN: The interpretation facility has been

provided to us. I am sure the hon. Member will get it. Sir, as far as the Gadgil and Mukherjee formula is concerned, it had been approved by the National Development Council. If any change is needed to be done, it has to go before the National Development Council. Then, so far as the allocation is concerned, it is done according to the criterion that has been established.

प्रो० अलका क्षत्रिय: सर, मेरा दूसरा सवाल है?

श्री सभापति: आप बैठ जाइए, बहुत हो गया।

प्रो० अलका क्षत्रिय: सर, हमारे गुजरात से संबंधित है।

श्री सभापति: गुजरात के लिए वह पूछ लेंगे। डा० टी० सुब्बाराम रेड्डी।

DR. T. SUBBARAMI REDDY: Sir, we are extremely happy that in the full meeting of the Planning Commission, held in September, they have given an additional lumpsum of Rs. 4,625 crores for various items, such as, Mid-day Meal Scheme, irrigation programmes, etc., etc. So, I would like to know from the hon. Minister what criteria they are following for the purpose of making allocations to the different States. I am sure, there must be some mechanism. So, how do they allocate these figures? Also, in case any particular State is not able to spend its allocation under specific item, can that be diverted to other States?

SHRI M.V. RAJASEKHARAN: Sir, the hon. Member knows very well that Annual Plan discussion is held every year by the Planning Commission with the concerned Chief Ministers. Based on the requirement, the Annual Plan is finalised. Therefore, it is done on the basis of the requirement and the resources available at the disposal of the Planning Commission.

SHRI C. RAMACHANDRIAH: Sir thanks for making the extra allocation to the States. I congratulate the Government for writing to the State Governments, seeking their opinion for formulating the next Budget. The States have been pleading, that they are overburdened with the debt, to the Government of India. All States, put together, owe to the Government of India to the tune of Rs. 2.5 lakh crores. The States Governments are virtually running in debts; they are in deficit. The State Governments have, on umpteen number of times, forwarded their requests whether the Government of India could write off a major chunk of their debts, which is burdening the States. Sir, the second aspect is this. Today, the Twelfth Finance Commission Report contents, which have come in the Press,

have recommended one per cent, that is, from 29 per cent to 30 per cent, increase in devolution of funds from the Divisible Pool of Government of India to the States. Sir, we have been fighting with the Government...

MR. CHAIRMAN: Please put your question.

SHRI C. RAMACHANDRAIAH: Sir, I am putting a direct question. Since two decades, there has been a proposal that allocations from Divisible Pool should be increased to 50 per cent. If this pattern is followed— one per cent in five years means. 2 per cent per year — it will take hundred years to come to this 50 per cent level. You allow the States to reel under the severe indebtedness. You allow the States to fail in fulfilling the aspirations of the people. When are you going to consider all these requests?

THE PRIME MINISTER (DR. MANMOHAN SINGH): Mr. Chairman, Sir, the question of indebtedness of the States was before the Twelfth Finance Commission and we expect that the Commission would have paid attention to these terms of reference. As far as the share of devolution is concerned, the Finance Commission is an autonomous body. I think the report of the Finance Commission is about to become available, or, probably, it has become available. I think, whatever its recommendations, the Government will take a view on that and the House will be informed in due course of time.

### **Denial by Pakistan for an extradition treaty**

\*228. SHRI AMAR SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government of Pakistan has declined an Indian proposal for an extradition treaty between the two countries;

(b) if so, the specific reasons stated by the Government of Pakistan in regard thereto; and

(c) Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMMED): (a) to (c) India has suggested to Pakistan that the two countries enter into an extradition treaty. However, Pakistan has not responded positively to the proposal so far.